

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 149-150 of 2020

IN THE MATTER OF:

Exxaro Tiles Pvt. Ltd.

...Appellant

Versus

**Arvind Gaudana, Resolution Professional of
Regent Granito (India) Ltd. & Ors.**

...Respondents

Present:

**For Appellant : Mr. Jasdeep Singh Dhillon and Mr. Sushant Tomar,
Advocates**

**For Respondent : Mr. Sanjeev Singh and Ms. Amisha Agarwal,
Advocate for R-3 (Hero Fincorp Ltd.)
Mr. Sumant Batra and Ms. Aparna Trivedi, Advocates
for R-4 (Sonata)
Ms. Aastha Mehta, Advocate for R-1
Mr. Rajiv S. Roy and Ms Avro jyoti, Advocates for R2**

With

Company Appeal (AT) (Insolvency) No. 169 of 2020

IN THE MATTER OF:

Shaileshbhai Maganbhai Patel

...Appellant

Versus

**Arvind Gaudana, Resolution Professional of
Regent Granito (India) Ltd. & Ors.**

...Respondents

Present:

For Appellant : Mr. Sushant Tomar, Advocate

**For Respondent : Mr. Sanjeev Singh and Ms. Amisha Agarwal,
Advocate for R-3 (Hero Fincorp Ltd.)
Mr. Sumant Batra and Ms. Aparna Trivedi, Advocates
for R-4 (Sonata)
Ms. Aastha Mehta, Advocate for R-1
Mr. Rajiv S. Roy and Mr. Udayan Agarwal, Advocates
for R-2**

ORDER

27.02.2020 Learned Counsel for the Appellants submits that arguing counsel is sick, therefore, he seeks adjournment. Learned Counsel for the Respondents submits that a short date may be given.

Prayer allowed. Interim order will continue till next date of hearing.

Let the matter be fixed on **04th March, 2020**.

[Justice Jarat Kumar Jain]
Member (Judicial)

[Mr. Balvinder Singh]
Member (Technical)

[Dr. Ashok Kumar Mishra]
Member (Technical)

pks/kam